# GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 3582 TO BE ANSWERD ON AUGUST 10, 2023

## **ILLEGAL SALES IN VEGETABLE AND FRUIT MARKET**

## NO. 3582. SHRI DEEPAK BAIJ:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the illegal sales of chicken, mutton and fish is going on in vegetable and fruit market at the horticulture land of DDA at Dwarka Dabri Mor, New Delhi causing spread of foul smell in the surrounding colonies and if so, the details thereof;
- (b) the number of complaints received in this regard; and
- (c) the details of the action taken in regard to these complaints?

### **ANSWER**

## THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

- (a) Delhi Development Authority (DDA) has informed that there is no horticulture land of DDA at Dwarka Dabri Mor, New Delhi. It is further informed that a vegetable and fruit market exists at Dwarka Dabri Mor, New Delhi. Sale of chicken, mutton and fish is permitted by DDA in the allotment letter to the beneficiary allottees of the stall.
- (b)&(c) DDA has informed that complaints have been received from the Resident Welfare Association of Syndicate Enclave & Raghu Nagar (nearby Residential Colony) against the vendors who are selling fish/chicken/mutton from these stalls. As and when any complaint regarding illegal sale of fish, chicken, mutton etc. is received, the area is surveyed and the items which the allottees are selling in violation of the terms and conditions of allotment letter, are disallowed and allottees are asked to remove such items immediately from the market.

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